

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-795/ND/2020**

**IN THE MATTER OF:
Gayatri Steels**

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 25.09.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Prateek Gupta, Adv.
For the Respondent/Corporate-debtor :Mr. Rachit Ranjan, Adv.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner/Operational-creditor as well as Learned counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has prayed for time as his client is down due to Covid-19 and prayed for time for filing the reply in the matter. Considering the impact of Covid-19, two weeks' time has been granted for filing the reply. Matter is adjourned to 16.10.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**